

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 37 OF 2018 & IA NO. 104 OF 2018,**  
**APPEAL NO. 102 OF 2018 AND**  
**APPEAL NO. 129 OF 2018**

**Dated: 06<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**APPEAL NO. 37 OF 2018 & IA NO. 104 OF 2018**

**In the matter of:**

**Mr. Rama Shankar Awasthi**  
**Vs.**

**... Appellant(s)**

**Uttar Pradesh Power Corporation Ltd & Ors.**

**... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Shubham Arya  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-1

Mr. C.K. Rai  
Mr. Sachin Dubey for R-3

Mr. Amal Nair for R-4

Mr. Rupesh Kumar for R-5 & R-7

Mr. Saurav Roy  
Mr. Asif Ahmed for R-8 & R-9

Ms. Suparna Srivastava  
Mr. Tushar Mathur for R-10

**APPEAL NO. 102 OF 2018**

**In the matter of:**

**PSPN Synergy Pvt. Ltd.**  
**Vs.**

**... Appellant(s)**

**Uttar Pradesh Electricity Regulatory Commission (UPERC) & Ors. ... Respondent(s)**

**APPEAL NO. 129 OF 2018**

**In the matter of:**

**Salasar Green Energy Private Limited (A Project Company  
formed by M/s N. P. Agro (India) Industries Limited)**

**.... Appellant(s)**

**Versus**  
**Uttar Pradesh Electricity Regulatory Commission (UPERC) & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sourav Roy  
Mr. Asif Ahmed  
Mr. Ruchir Rai

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1  
  
Mr. Rajiv Srivastava  
Ms. Gargi Srivastava  
Ms. Garima Srivastava for R-2

**ORDER**

Learned counsel, Ms. Gargi Srivastava, appearing for the first Respondent and learned counsel, Mr. Amal Nair, appearing for the fourth Respondent and in Appeal No. 37 of 2018 pray for one week's time to enable them to file their reply in this matter.

Learned counsel, Ms. Gargi Srivastava, appearing for the second Respondent in Appeal Nos. 102 of 2018 & 129 of 2018 submitted that, she will file her reply in these matters during the course of the day.

Learned counsel appearing for the Appellants submitted that, they do not propose to file rejoinder in these matters.

Submissions made by the learned counsel appearing for the Appellants and the Respondents, as stated above, are placed on record.

Learned counsel appearing for the first Respondent and learned counsel, appearing for the fourth Respondent in Appeal No. 37 of 2018 are permitted to file their respective reply in the matter by 14.09.2018, after duly serving copy on the other side. Learned counsel appearing for the second Respondent in Appeal Nos. 102 of 2018 & 129 of 2018 is also permitted to file her reply in these matters during the course of the day in the Registry.

List these matters on **19.09.2018**, as agreed by the learned counsel appearing for the Appellants and the Respondents.

**(S.D. Dubey)**  
**Technical Member**  
*vt/pk*

**(Justice N. K. Patil)**  
**Judicial Member**